

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 263 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2020**

Name of the Company:

Fakirsons Papchem Pvt Ltd
V/s
Hitkari Packaging Pvt Ltd

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Jaimin Dave appeared for the Operational Creditor.

No one appeared for the Corporate Debtor.

Reply is filed.

Learned Counsel for the Operational Creditor seeks time to file Rejoinder.

The permission is granted.

The Operational Creditor to file rejoinder, within Seven days (not more than five pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 25.01.2021.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 11th day of November, 2020.

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